## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Writ Petition(s)(Civil) No(s). 794/2025

SHAKIR SHABIR Petitioner(s)

## **VERSUS**

UNION TERRITORY OF JAMMU AND KASHMIR & ORS. Respondent(s)

Date: 29-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s): Mr. Sanjay R. Hegde, Sr. Adv.

Mr. Ibad Mushtaq, AOR
Mr. Videh Vaish, Adv.
Mr. Sajid Shah, Adv.
Mr. Vikrant Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following O R D E R

- 1. We have heard learned senior counsel for the petitioner.
- 2. Having regard to the issues sought to be raised in the instant writ petition, we are satisfied that the petitioner can seek redressal thereof effectively by way of Writ Petition under Article 226 of the Constitution of India before the High Court of Union Territory of Jammu and Kashmir and Ladakh. Consequently, we dispose of this petition with liberty to the petitioner to raise all the contentions before the High Court.
- 3. Keeping the nature of the issues involved, we request the Hon'ble Chief Justice of the High Court to constitute a three Judge Bench presided over by His Lordship and make an endeavour to decide the issues at the earliest.

- 4. It is clarified that we have not expressed any opinion on the merits of the case.
- 5. Pending application(s), if any, shall also stand disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR